

economic feasibility of transporting natural gas from Western Offshore to Southern region. The report of the Group has been examined by the Government and the concept of a pipeline to the Southern Region has been approved in principle. Allocation of gas to various projects in the Southern region can be made after the pipeline has been projected.

Provision of Drinking Water and Electricity in Lakshadweep

1841. SHRI ANANTRAODESHMUKH: Will the Minister of URBAN DEVELOPMENT be pleased to state.

(a) Whether Government propose to provide safe and sufficient drinking water and electricity to all the islands of Lakshadweep during Eighth Plan; and

(b) if so, the details thereof?

THE MINISTER OF STATE FOR URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). The U.T. of Lakshadweep propose to provide safe and sufficient drinking water in all the islands during the Eighth Five Year Plan. Electrification in all the inhabited islands, including the tourist island Bangaram, has already been covered by the end of the VIth Five Year Plan. Water supply is being provided in the nine islands from ground water/reverse osmosis desalination plant/rain water harvesting. In the remaining one island, work is in an advanced stage. Augmentation of water supply lines in all the islands, is also progress.

Expenditure Incurred on NCR Plan

1842. SHRI SANAT KUMAR
MANDAL:
SHRI VILAS MUTTEMWAR:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the total expenditure incurred so far on the National Capital Region Plan mooted way back in 1985 to check the increasing migration congestion and population in the National Capital has not made any headway;

(b) if so, the reasons therefor;

(c) the amount proposed to be spent during the remaining part of the current financial year;

(d) whether the Prime Minister at the recently concluded N.C.R. Planning Board had asked the concerned Ministries to draw up detailed sectoral plans for the region within a months time;

(e) if so, the broad features of these plans; and

(f) the follow-up action being taken by the Government to implement the NCR Plan?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) The total expenditure reported to the NCR Planning Board by the NCR State agencies so far (11/92) on the schemes funded by the NCR Planning Board under the State sector amounts to Rs. 184.64 crore. It is not correct to say that the NCR plan has not made any headway in checking the increasing migration, congestion and population in the national capital.

(b) Question does not arise.

(c) The NCR Planning Board Proposes

to provide assistance to the extent of Rs. 20.00 crores during the remaining part of this year to the participating State Governments. However, the informations as to the expenditure of State Govt's share is not available.

(d) Yes, Sir.

(e) The broad features of these plans under consideration relate to:

- (i) upgradation of national highways,
 - (ii) development of rail system,
 - (iii) development of telecommunications,
 - (iv) strengthening the transmission and distributive network of the power system.
- (f) (i) The Board has approved creation of a strategy for additional mobilisation of resources.
- (ii) The Govt. of India has allocated Rs. 200 crore as budgetary support under state sector during 8th Plan for implementation of the NCR Plan.

Deployment of Forces in Tripura

1843. SHRIMATIBIBHUKUMARDEVI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government of Tripura have requested the Union Government for deployment of additional forces to meet the threat posed by the extremist elements; and

(b) if so, the response of the Union Government thereto?

THE MINISTER OF STATE IN THE

MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) Yes, Sir.

(b) Some additional companies of para-military forces were provided to the State Government.

[*Translation*]

Legislation to Prevent Custodial Crimes

1844. SHRI RAJENDRA AG-NIHOTRI:
SHRI V. SOBHANADREESWARA RAO:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether in view of the increasing number of cases of atrocities on persons in police custody the Government propose to bring forward a legislation to prevent and punish custodial crimes;

(b) if so, the broad features of the proposed legislation; and

(c) by when such a legislation is likely to be brought forth?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) to (c). The matter is under consideration.

[*English*]

Food Processing Centres

1845. SHRI HARISH NARAYAN PRABHU ZANTYE: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state: